

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO.†5024
TO BE ANSWERED ON FRIDAY, THE 31STMARCH, 2023**

Special Court in Tribal Areas

†5024. SHRI GYANESHWAR PATIL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to set-up any special court in tribal dominated areas to provide easy access of Justice to tribal people;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether any other assistance is being provided by the Government to the tribal people to help them in getting justice and if so, the details thereof; and
- (d) whether the Government has any specific data regarding tribal people availing the facility of legal services under “Tele-Law Programme” in Madhya Pradesh especially in Khandwa constituency and if so, the details thereof?

ANSWER

**MINISTER OF LAW & JUSTICE
(SHRI KIREN RIJJU)**

- (a) to (c)** Presently, there is no proposal to set-up special courts in tribal dominated areas for tribal people. However, tribals including prisoners in custody are entitled to get free legal services irrespective of their income under Section 12 of the Legal Services Authorities Act, 1987 vide clause 12 (a) i.e. a member of a Scheduled Caste or Scheduled Tribes and vide clause 12 (g) i.e. Persons in custody, including custody in a protective home within the meaning of clause (g) of section 2 of the Immoral Traffic (Prevention) Act, 1956, or in a Juvenile home within the meaning of clause (j) of section 2 of the Juvenile Justice

Act, 1986 (53 of 1986), or in a psychiatric hospital or psychiatric nursing home within the meaning of clause (g) of section 2 of the Mental Health Act, 1987 (14 of 1987).

In addition to above, NALSA has framed a Scheme namely NALSA (Protection and Enforcement of Tribal Rights) Scheme, 2015 to ensure access to justice to the Tribal population in India. Besides, NALSA has framed another scheme namely NALSA (Effective Implementation of Poverty Alleviation Schemes) Scheme, 2015 to ensure access to basic rights and benefits under the Poverty Alleviation Scheme and Programmes of the Government to economically and socially backward sections of the society including Scheduled Tribes by strengthening legal aid and support at all levels.

(d) Under the Tele-Law program, legal advice was provided to 56,873 tribal beneficiaries in Madhya Pradesh including 3,754 tribal beneficiaries in the district of Khandwa till February, 2023.
